

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.113
CP-157/73(4)/ND/2020
CA/193/2021

IN THE MATTER OF:

M/s. Electrotherm(India) Limited ... **Applicant/Petitioner**

Versus

M/s. ET Infra Developers Private Limited ... **Respondent**

Under Section: 241-242

Order delivered on 30.04.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Chandra Shekhar Yadav for Petitioner

ORDER

CA-193/2021: By filing this application, the Applicant has prayed to take on record the amended petition.

He submitted that in fact the petition no.CP-157/73(4)/ND/2020was filed under sections 241, 242 & 244 of the Companies Act, 2013and not under Section 73 & 74 of the Companies ActLd.

Heard Ld. Counsel appearing for the Petitioner. Prayer is allowed. The Applicant is permitted to file the amended Petition in pursuance of the order dated 05.03.2021.Since the Petitioner has enclosed the amended Petition along with this IA, the same is taken on record.

With this, the CA stands closed.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)